

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 585
ANSWERED ON 16.09.2020

COMPLAINTS REGARDING ILLEGAL MINING

585. SHRI PINAKI MISRA:

Will the Minister of MINES be pleased to state:

- (a) whether the Government is considering changing the definition of 'illegal mining' under the Mines and Minerals (Development and Regulation) Act, and if so, the details thereof and the reasons therefor;
- (b) the number of complaints about illegal mining received during the last three years, State/UT-wise;
- (c) the details of fines realised by State Governments as a result of illegal mining, State/UT-wise, including by the State of Odisha; and
- (d) whether a change in definition of illegal mining will impact the realisation of fines by State Governments from mining companies and if so, the details thereof?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) No, Sir. There is no proposal with the Government to change the definition of 'illegal mining' under Mines and Mineral (Development and Regulation) (MMDR) Act, 1957. However, there is proposal to bring legislative amendments in the MMDR Act, 1957, inter-alia, for bringing clarity on application of the provisions of section 21(4) and section 21(5) of the MMDR Act, 1957 as there is no differentiation between illegal mining done outside leasehold area and mining in violation of various clearances and approvals inside a mining lease area at present.

(b) The data regarding illegal mining is maintained by Indian Bureau of Mines (IBM) (A Subordinate Office of Ministry of Mines). As per data available with IBM, the number of complaints about illegal mining received during the last three years State/UTs wise are as under:-

Name of State	2017-18	2018-19	2019-20
Uttar Pradesh	00	00	00
Maharashtra	01	00	01
Madhya Pradesh	01	01	00
Bihar	01	00	00
Odisha	00	01	00
Meghalaya	00	01	00
Telangana	00	00	01
Rajasthan	00	00	01
Total	03	03	03

(c) The details of fines realised by State Governments (Cumulative from 2016-17 to 2019-20) as a result of illegal mining, state/UT-wise, including the State of Odisha is Annexed.

(d) There is no proposal to change in definition of illegal mining in the proposed amendment to the MMDR Act, 1957.

Annexure to PQ No. 585

Sr. No.	State	Fine realized by State Govt. (Rs. Lakh)
1	Andaman & Nicobar	n.r
2	Andhra Pradesh	64376.031
3	Assam	0
4	Chhattisgarh	3552.854
5	Goa	0
6	Gujarat	32654.370
7	Haryana	1693.466
8	Himachal Pradesh	137.605
9	Jammu & Kashmir	15.896
0	Jharkhand	4183.045
11	Karnataka	9024.074
12	Kerala	17061.620
13	Madhya Pradesh	175257.356
14	Maharashtra	37868.650
15	Mizoram	0
16	Odisha	771.055
17	Punjab	n.r
18	Rajasthan	22910.339
19	Sikkim	0
20	Tamilnadu	13320.303
21	Telangana	6132.960
22	Uttar Pradesh	13864.060
23	West Bengal	0
Grand Total		402823.684